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Central Administrative Tribunal, Allahabad.
Registration TA No. 776 of 1987 (W.P.No.4055 of 1981)

Mohd. Anis Qureshi

...

Applicant

Vs.

Union of India and others

...

Respondents.

Hon.P.S.Habeeb Mohd.AM
Hon.J.P.Sharma, JM

The Applicant, a Chief Operating Superintendent of the North Eastern Railway, Gorakhpur, filed this writ petition in 1981 praying that the Respondents be restrained from retiring him w.e.f. 30.9.80 as his date of birth is 22.11.26 and not 25.2.23 as recorded in the official records. The Applicant has already been retired. From both the date of births, the Applicant has already attained the age of superannuation. He has not amended the petition nor any amendment application is pending disposal on the record. In such circumstances, the petition has become infructuous.

2. The petition is dismissed as infructuous without any order as to costs.

Jasra
MEMBER (J)

Dated: 17.5.1990

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P.S.H
17/5/90
MEMBER (A)